IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1962 of 2021

Surendra Kumar Saw … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mrs. A. Sahay, Addl. P.P.

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-